

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/157/ (IB)/2017
NAME OF THE PETITIONER(S) : J. PRAKASH CHAND
NAME OF THE RESPONDENT(S) : ARVIND REMEDIES LTD
UNDER SECTION : 433 (e)(f)


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1	SAMIR S. SHAH	Advocate / For Petitioner	
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ORDER

Counsel for Petitioner present and submitted that he has already made compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. He has also served notice on the Corporate Debtor on 19.07.2017 by way of speed post and filed postal receipt. However, the track delivery report is in transit. Therefore, before the next date of hearing he shall make efforts to get delivery report and file before this Bench. The Petitioner is also directed to propose IRP. Put up on 04.08.2017 at 10.30 A.M.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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